

Central Administrative Tribunal, Principal Bench

Original Application No.1092 of 2002

New Delhi, this the 29th day of April, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Shri Bal Krishan Sharma
S/o Late Shri L.R. Sharma
R/o House No. 2086/37, Naiwala
Karol Bagh, New Delhi-5

Working as Inspector
Foreigner Regional Registration Office
New Delhi

....Applicant

(By Advocate: Shri Mukesh Kumar Gupta)

Versus

1. The Commissioner of Police, Delhi
Police Headquarters
I.P. Estate
New Delhi-2

2. The Deputy Commissioner of Police (Vig.)
Delhi Police
Police Headquarters
I.P. Estate
New Delhi-2

- Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

Name of the applicant had been placed in secret list of persons of doubtful integrity by two orders ~~Other~~ of 13.8.96 (Annexure A-1) and the other of 22.7.97 (Annexure A-2). In respect of the order of 13.8.96, applicant had been prosecuted in the court of Additional Chief Metropolitan Magistrate and was acquitted by an order passed on 20.8.2000 (pages 27-29). In respect of the order of 22.7.99, applicant has been proceeded departmentally and by an order passed on 16.6.98, he has been exonerated and disciplinary proceedings have been dropped (pages 21A and 21B). In further reference to the order of 22.7.99, a further show cause notice for issue of censure was issued on 23.7.98 and the same was also by an order passed on



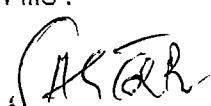
7.2.2000, was directed to be filed. Applicant by his representation of 20.9.2000, has sought relief of being removed from the secret list of persons of doubtful integrity. By an order passed on 5.12.2000 (Annexure A-3), the same has been rejected by providing as follows:

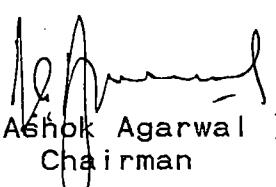
"Your representation from the removal of D.I. Folder was sent to DCP/Vig. vide this office Memo No.888/PA/FOR, dated 28.9.2000. It was considered by DCP/Vig. but could not be acceded to."

We have perused the aforesaid order at Annexure A-3 and we find that no reasons whatsoever have been assigned for passing the aforesaid order.

2. Having regard to the aforesated facts, we find that interests of justice will be duly met by disposing of the present OA at this stage itself even without issue of notices with a direction to respondent no.2 to pass detailed, speaking and reasoned order on applicant's representation of 20.9.2000 which, in turn, seeks removal of applicant's name from the list of officers of doubtful integrity. We direct accordingly. Respondent no.2 shall comply with the present order within a period of two months from the date of service of a copy of this order.

3. O.A. stands disposed of in the aforesated terms.


(S.A.T. Rizvi)
Member(A)


(Ashok Agarwal)
Chairman